

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 15

**IA 3698/2022 IA 1360/2022 in CP (IB) 246/MB/2017**

CORAM:

SH. PRABHAT KUMAR  
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Culrossn Opportunitic SP.& OTHERS**  
**Vs.**  
**M/S Sharon Bio-Medicine Ltd**

*Appearance (via video-conference):*

For the Applicant – IA 1360 : Adv. Ankur Kashyap  
For the Applicant – IA 3698 : Sr. Adv Mr. Gopal Jain, Ms.  
Srideepa Bhattacharya, Ms. Neha  
Shivhare, Counsels

Section 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA 1360/2022**

Ld. Counsel for the Applicant is present. None present for the Respondent. In that view of the matter, the Registry is directed to issue Notice to the Respondent, clearly intimating the next date of hearing and to place on record compliance Report, well before the adjourned date.

In addition to the Notice issued by the Court, Applicant is also directed to issue Notice to the Respondent, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, enclosing therewith proof of service of Notice to the Respondent, well before the adjourned date.

Respondent is at liberty to place on record Affidavit in Reply, if any, well before the adjourned date, by duly serving a copy to the other side, well in

advance. List this matter on Board on 30.03.2023, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date.

**IA 3698/2022**

List this matter on Board on 30.03.2023, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date.

**Sd/-**

PRABHAT KUMAR  
Member (Technical)

10.03.2023  
*Vedant*

**Sd/-**

H. V. SUBBA RAO  
Member (Judicial)